

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.2094/2020

Date of Decision: 7th October, 2020

CORAM: RAVINDER KAUR, MEMBER (J)

Kanta Mangroo Burde,
Aged: __, Occupation: Nil
Residing at c/o Ashwini Burde,
Railway Quarter No.GL/53/5,
Beli Shop Railway Quarter,
Kamptee Road, Bezanbagh,
Nagpur, Maharashtra:440 001.
Mob No.9021473349
Email:ashwiniburde7764@gmail.com ... **Applicant**

(By Advocate Shri Rahul Dhande)

VERSUS

1. The Principal Chief Personnel Officer
(Pension), Railway GRC,
Kolkata - 43.
2. The Senior Divisional Personnel Officer,
South East Central Railway,
Divisional Office,
Personnel Department,
Kingsway,
Nagpur:440 001. ... **Respondents**

(By Advocate Shri Alok Upasani)

ORDER (ORAL)

This matter was heard today through video conference, with consent of learned counsel for the parties.

2. Heard learned counsels for the parties.

3. Learned counsel for the respondents has informed that the PPO towards family pension has already been issued in favour of the applicant on 08.09.2020 which is placed on record as Annexure R-1 alongwith reply. In view of this document, learned counsel for the applicant has submitted that the claim of the applicant stands satisfied. However, he has requested that direction be issued to the respondents to disburse the amount of pension due till date to the applicant in a time bound manner.

4. Learned counsel for the respondents has no objection.

5. In the facts and circumstances of the case, the respondents in view of Annexure R-1 dated 08.09.2020 are directed to ensure the disbursement of the arrears of family pension to the applicant within a period of eight weeks from today.

6. In view of the above, the claim of the applicant in the OA stands satisfied. The OA is disposed of with no order as to costs.

(Ravinder Kaur)
Member (J)